

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

20

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/287/ (IB)/2017  
NAME OF THE PETITIONER(S) : ARVIND IG NONWOVENS PVT LTD  
NAME OF THE RESPONDENT(S) : RATHI FILTERS & INDUSTRIES PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Rahul Jain	Counsel for Respondent	Rahul Jain
2.	THIRYAMBATH KANNAN	Counsel for The <b>ORDER</b> Petitioner	THM

Counsel for Petitioner present. As seen from the record, Petitioner did not comply with the provisions of section 9(3)(b) and (c) of I&B Code, 2016 on or before 15.07.2017 as per the Notification dated 29.06.2017. Therefore, for non-compliance with the said provision, the petition abates and the same is **dismissed** with the liberty to the Petitioner to file a fresh, if so advised. ✓

Sd/-  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

Sd/-  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)